

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

R.A.244/2001 IN O.A.1296/2000

Thursday, this the 06 th day of July, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Shri S.K. Subramanian & Ors.

.. Applicants

VERSUS

Shri A.K. Bajpai & Ors.

... Respondents

O R D E R (By Circulation)

By Hon'ble Shri S.A.T. Rizvi, Member (A):

RA No. 244/2001 has been filed by the applicants for review of the order passed in OA-1296/2000 on 9.2.2001.

- 2. After going through the RA, we find that the review applicants have tried to re-argue the case by reagitating, by and large, the same issues which had been raised before us while we dealt with the OA in question. The points then raised were considered at sufficient length while passing the aforesaid order. We are also not convinced that sufficient justification existed for condoning the delay in filing this RA.
- 3. After a careful consideration of the matter, we also do not find any error apparent on the face of the record nor do we find any other justification which may require review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances, the RA is rejected.

S.A.T. Rizvi)

Member (A)

(Ashok Agarwal) Chairman

/sunny/